ITEM NO.12 COURT NO.2 SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 15181-15183/2020

[Arising out of impugned judgment and order dated 04-12-2020 in WP No. 10216/2020 04-12-2020 in WP No. 1892/2020 04-12-2020 in WP No. 11077/2020 passed by the High Court of Karnataka at Bengaluru]

THE STATE OF KARNATAKA Petitioner(s)

VERSUS

M. SHIVARAJU & ORS. Respondent(s)

(IA No. 121642/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 77500/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 121603/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 121674/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 118920/2022 - CLARIFICATION/DIRECTION
IA No. 120798/2022 - CLARIFICATION/DIRECTION
IA No. 119551/2022 - CLARIFICATION/DIRECTION
IA No. 121624/2022 - EXEMPTION FROM FILING O.T.
IA No. 185837/2022 - EXEMPTION FROM FILING O.T.
IA No. 121677/2022 - EXEMPTION FROM FILING O.T.
IA No. 118908/2022 - INTERVENTION APPLICATION
IA No. 121641/2022 - INTERVENTION APPLICATION
IA No. 121623/2022 - INTERVENTION APPLICATION
IA No. 21100/2021 - INTERVENTION APPLICATION
IA No. 77496/2022 - INTERVENTION/IMPLEADMENT
IA No. 271235/2024 - INTERVENTION/IMPLEADMENT
IA No. 119542/2022 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 15796/2020 (IV-A)
(IA No. 119464/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 131926/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 15798-15800/2020 (IV-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132230/2020
FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 132232/2020
IA No. 132232/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 132230/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Signature Not Verified
Digitally signed by NITIN TALREJA
Date: 2025.08.06 09:58:11 IST
Reason:

Date : 04-08-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Ms. Sneha Ravi Iyer, AOR
Ms. Hetu Arora Sethi, AOR

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shashi Kiran Shetty, Advocate General
Mr. D. L. Chidananda, AOR
Mr. Nishant Patil, A.A.G.
Ms. Anishka Vaishnav, Adv.
Mr. Ravidera Kumar Verma, Adv.
Ms. Adoorya Bomakka Harish, Adv.

For Respondent(s) : Mr. Jagjit Singh Chhabra, AOR

Mr. Kn Phanindra, Sr. Adv.
Mr. Ninad Laud, Adv.
Mr. Sahil Tagotra, AOR
Mr. Zubin Dash, Adv.
Ms. Ishani Shekhar, Adv.

Ms. Anuradha Mutatkar, AOR

Mr. Shyam Divan, Sr. Adv.
Mr. Anand Sanjay M. Nuli, Sr. Adv.
Mr. Suraj Kaushik, Adv.
Mr. K.G. Chiranjeev, Adv.
Mr. Dharm Singh, Adv.
Ms. Akhila Wali, Adv.
M/S. Nuli & Nuli, AOR

Ms. Pritha Srikumar Iyer, AOR
Ms. Nitya Kaligotla, Adv.
Mr. Varun Kasthuri, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Sandeep Patil, Adv.
Mr. Kush Chaturvedi, AOR
Mr. Gaurav Adusumalli, Adv.
Mrs. Prerna Priyadarshini, Adv.
Mr. Syed Faraz Alam, Adv.
Mr. Atharva Gaur, Adv.
Mr. Aayushman Aggarwal, Adv.
Ms. Ayesha Choudhary, Adv.

Mr. Guntur Pramod Kumar, AOR
Mr. Dhananjay Garg, AOR

Mr. Nizam Pasha, Adv.
Mr. Sidharth Kaushik, Adv.
Mr. Lzafeer Ahmad B. F., AOR

Mr. Kumar Dushyant Singh, AOR
Mr. Rohit Sharma, Adv.
Mr. Aditya Narayan, Adv.
Mr. Nikhil Purohit, Adv.
Mr. Jatin Lalwani, Adv.
Mr. Jay Rawat, Adv.

Mr. Devadatt Kamat, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR

Mr. Rahul Kaushik, Sr. Adv.
Mr. Meenesh Dubey, Adv.
Mr. Anil C Nishani, Adv.
Mr. J K Mishra, Adv.
Mr. Krishna Singh, Adv.
Mr. V Murnal, Adv.
M/S. Dubey & Chandra Law Chambers, AOR

Mr. Sanjay K. Varma, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Akhileshwar Jha, Adv.
Ms. Swati Vishan, Adv.
Mr. Javed Raza, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. In continuation of the deliberations that took place on the previous date of hearing, the State of Karnataka has filed an additional affidavit. Paragraph 4 of this additional affidavit prescribes the timeline for completion of the election process of the newly constituted Municipal Corporations. As per the said timeline, the delimitation process shall be completed by the Delimitation Commission from 03.09.2025 to 01.11.2025.

2. In the peculiar circumstances of this case, where the existing Municipal Corporation has been sub-divided into five new entities, we direct the State of Karnataka to strictly adhere to the

Schedule, as mentioned in paragraph 4 of the additional affidavit and ensure that the delimitation process is completed by all means by 01.11.2025.

3. An affidavit has also been filed by the State Election Commission, Karnataka. It is stated that the Commission shall require 60-90 days after issuance of the final notification of delimitation by the State Government, to prepare and finalize electoral rolls/voter list of the five newly-constituted City Corporations.

4. In this regard, we direct the State Election Commission to resume the work of preparing and finalizing the electoral rolls/voter list of all five newly-constituted Municipal Corporations w.e.f. 01.11.2025 and apprise us of the commencement of such process on the date fixed. Similarly, a compliance affidavit shall be filed by the State of Karnataka with respect to the completion of the steps from Serial Nos. 1 to 5 of the schedule mentioned in paragraph 4 of the additional affidavit.

5. As regards paragraph 8 of the additional affidavit of the State Election Commission, which concerns notifying the rules relating to conduct of elections, Dr. Abhishek Manu Singhvi, learned senior counsel and the learned Advocate General, Karnataka state that such a notification will be issued within one week.

6. Post for further consideration on 03.11.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR